

(d) whether it is a fact that a D.I.G. (Police) has been included in the team and that he was also the Chef-de-Mission?

The Minister of Education (Dr. K. L. Shrimall): (a) 73; a list of the names has been laid on the Table of the House. [See Appendix III, annexure No. 90].

(b) The selection of the Indian Contingent is the responsibility of the Indian Olympic Association and the National Sports Federations concerned, who have their Selection Committees. The Indian Olympic Association had laid certain qualifying standards for selection.

(c) Actual expenditure incurred will be known only after the return of the contingent. Government has, however, approved a maximum expenditure of Rupees Three lakhs, ninety-nine thousand four hundred and eighty-four for purposes of sanctioning Government's share of the expenditure.

(d) The Chef-de-Mission, Shri Ashwini Kumar, happens to be a D.I.G. (Police).

Supply of Coal to India Ceramics Ltd., Nellore

*1123. { Shri R. L. Reddy:
Shri Venkatasubbaiah:
Shri Rami Reddy:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the India Ceramics Ltd., Nellore (Andhra Pradesh) has to close the concern on account of non-supply of coal;

(b) what are the reasons for the non-supply of coal;

(c) whether as a result of the closure about 300 employees will be thrown out of employment;

(d) what steps are being taken to supply coal; and

(e) what steps are being taken to reopen the concern?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) A notice was received from the factory by the Coal Controller on the 8th August, 1960 that the factory would close from the 15th August for want of coal. But actual closure has not been reported.

(b) Movement of coal to this factory is via Waltair, which is difficult at times.

(c) to (e). No information is available whether the factory has actually closed or not. On receipt of the notice of closure, the Coal Controller arranged for the movement of three wagons, their total monthly requirement being 7 wagons. He has further given *ad hoc* sanction for 10 wagons from the Madhya Pradesh fields. This movement is being arranged on a preferential basis.

Reservation for S.C. and S.T. in Educational Institutions

*1124. Shri B. C. Kamble: Will the Minister of Education be pleased to state:

(a) whether in accordance with provisions of Article 46 of the Constitution of India in regard to promotion of 'Educational' and economic interest "with special care" of the members of Scheduled Castes and Scheduled Tribes there has been made reservation for admission in different stages of education (School, High School, College and University);

(b) if so, whether this reservation is applicable to all educational institutions receiving Government aid; and

(c) whether Government propose to take any steps to remove the difficulties in getting admission to different educational institutions for the children of Scheduled Castes and Scheduled Tribes particularly in Delhi?